

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(3)

O.A. 1676/93

New Delhi this the 19th day of November, 1993.

THE HON'BLE MR J.P. SHARMA, MEMBER (J)
THE HON'BLE MR B.K. SINGH, MEMBER (A)

Shri R.K. Dhamma,
S/o Shri Baljit Singh,
Resident of A-1/68,
East Gkulpur,
Delhi-92.

(By Advocate Shri R.L. Dhawan)

...Applicant

Versus

Government of National Capital
Territory of Delhi .. Through

1. Secretary (Services)
5, Shamnath Marg,
Delhi-6

2. Commissioner Transport,
5/9 Under Hill Road,
Delhi-54.

...Respondent

(By Advocate Shri Virender Metha)

ORDER (Oral)

(Hon'ble My J.P. Sharma, Member (J))

Shri R.L. Dhawan for the applicant insisted that the respondents be directed to file their reply and after that this application be considered. The justice should not only be done but seem to be done. When we have already passed order in a similar matter of similar applicant for similar relief, we cannot pass over this matter. The order passed in the other case mutatis mutandis will also apply to this case. The application is, therefore, dismissed on the basis of final decision given in the case of O.A.1675/93 decided today by this Bench. This case is also dismissed. Parties to bear their own costs.

Copy of the order passed in OA 1675/93, Shri Narayan vs. Govt. of National Capital Territory of Delhi be annexed with this order.

(B.K. Singh)
Member (A)

J.P. Sharma
(J.P. Sharma)
Member (J)